

श्री अटल बिहारी वाजपेयी : स्टेटमेंट के बाद आप उस पर चर्चा करने का मौका देंगे।

अध्यक्ष महोदय : आप उस पर फैसला कर लीजिए अगर चर्चा करनी होगी तो देख लेंगे।

13.10 hrs.

**QUESTION OF PRIVILEGE AGAINST THE 'ORGANISER', NEW DELHI**

**SHRI K. P. UNNIKRISHNAN** (Badagara) Sir, I raise the following question involving a breach of privilege and contempt of the House under Rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha

The 'Organiser' an organ of the Rashtriya Swayam Sevak Sangh, a weekly published from Bharat Mudralaya, Rani Jhansi Road, New Delhi...

श्री अटल बिहारी वाजपेयी : (गालियर) यह अवज्ञार का नाम है रहे है या पार्टियों के खिलाफ प्रिविलेज मोशन है ?

अध्यक्ष महोदय : आप पहले मुने नी ।

अटल बिहारी वाजपेयी : इन्होंने कहा कि 'अर्नोनाइजर' आरामगुन का आर्मेन है । मुझे पता था आर्मेन इनको परमिशन दी है और यह इनका बहा पर उठा रहे है । (Interruptions).

**SHRI K P UNNIKRISHNAN** The 'Organiser', a weekly published from Bharat Mudranalaya Rani Jhansi Road, New Delhi, in its issue dated Saturday, 20th April 1974 on Page 3 and continued on Page 15 has published a report item from "a Special Correspondent" entitled "Lok Sabha Intruder belongs to Youth Congress" and sub-titled 'Chor Machaye Shor'. There is a passage in that report, which reads as follows

"At another corner of Parliament House, this variety of pseudo-politicians, known to be Shrimati Gandhi's conscience-keepers and her advisers and pro-CPI members such as Shri K. Unnikrishnan, Shri Satpal Kapoor and company went into a huddle and soon a plausible story was manufactured and fed to the Watch and Ward Department, who are the security men inside Parliament House, and one of whose members had grappled with Ratan Chandra Gupta, so that within an hour the Watch and Ward men were telling all the MPs the story of their exploit with much more embellishment than they had done earlier."

I will not read the whole passage But, I will read one more passage

However, after the pro-Communist MPs had given the story-line to the Watch and Ward, they began saying that Ratan Chandra Gupta had also asked from one of the bystanders in the queue (waiting to go into the visitors' gallery). "In Shrimati Gandhi inside the House? That this query coming from Ratan Chandra Gupta was connected, in order to give a twist to the whole incident, was beyond doubt."

Now, here is a wilful attempt with a clear intent to defame the Members in the House and it clearly involves two or three significant points One, that myself along with two others, Members of the House, Mr. Shashi Bhushan and Mr. Satpal Kapoor, were spreading falsehood within the precincts of the House and secondly, that we concocted and manufactured a story about an event with which the House was seized and about which the House having satisfied itself and taken all facts into consideration and had taken action; that we manufactured a story and influenced the Watch and Ward staff, who, Sir, are under your charge and who are also servants of this House and that the Watch and Ward staff knowingly colluded with the Members of the House in spreading a connected version. Sir, this passage is defamatory and it involves

a breach of privilege and grave contempt of the House, its Members and the Watch and Ward staff of the Parliament House. There is also an attempt to influence or intimidate the servants of the House, and if the obstruction in discharge of their normal duties involves a clear breach of privilege and contempt of the House then this is a grave charge. So, Sir, I move a Motion of Privilege against (1) the Organiser's Editor-in-Chief Mr. K. R. Malkani, (2) Editor Mr. V. P. Bhatia, (3) Printer and Publisher Mr. Brij Bhusan and (4) Special Correspondent, name unknown, and ask for leave of the House for my motion.

**SHRI PILOO MODY (Godhra):** What is the breach of privilege here?

**MR. SPEAKER:** On the face of it, I see that the proceedings of the House are referred to and the members of the staff are being mentioned in this.

**SHRI ATAL BIHARI VAJPAYEE:** The proceedings of the House are not quoted.

**MR. SPEAKER:** My own view is that we will follow the practice which we have been following, namely, that we will send this press cutting and a copy of the motion to the paper concerned for its comments.

**SHRI MADHU LIMAYE (Banka):** For what purpose?

**MR. SPEAKER:** So that if they have any comments to offer, they can do so later. This procedure has never been questioned so far by members.

**SHRI MADHU LIMAYE:** Is this *prima facie* a breach of privilege?

अगर आपको लगता है कि वीच आफ प्रिविलेज प्राइम फेसी है तो उसकी जांच करने के लिये जरूर भेजें ।

**अध्यक्ष महोदय :** मैंने एक तरीका रखा है कि उनसे जरूर पूछना है कि क्या कहना चाहते हैं ।

After hearing the comments, if the motion is in order, I will allow it. If the paper offers any explanation, I will examine it on merits.

**श्री मधु लिमये :** उस दिन हमारे ऊपर आरोप लगा रहे थे जो कि रिकार्ड पर मौजूद है ।

**MR. SPEAKER:** We have followed this procedure in the past. When some comments come from them, if I think they are justified in their action, then I will drop the case. If I am not satisfied with their explanation, I will place it before the House.

**श्री मधु लिमये :** उस दिन की प्रोसीडिंज आप पढ़िये, यह करने के पहले, हमको कोई एक्सप्लेन नहीं है ।

**अध्यक्ष महोदय :** मैं अभी इसको कन्सेंट नहीं देता हूँ ।

I will give consent only when I get their comments. Of course, if the House thinks that this procedure should not be followed, well, I am in your hands.

इसकी मुताबिक अभी को मुताबिक पड़ेगा और उम्मा कोई आम्बेन्ट नहीं होगा । अगर मैं इसको कन्सेंट दूँ तब कोई बात भी है लेकिन अभी मैं कन्सेंट नहीं देता हूँ ।

I am sending it to the press. We will discuss it after hearing their comments.

**SHRI PILOO MODY:** Why don't you listen to a point of view?

**MR. SPEAKER:** If I listen to a point of view before I give my consent, then there will be no end to it.

**श्री मधु लिमये :** मैं केवल यह अर्ज करता चाहता हूँ कि उम दिन के विवाद को जो श्री

[श्री मधु शिवराव]

रवुरामेया के प्रस्ताव पर हुआ है, आप ठीक तरह से पढ़ लीजिये। क्या उस दिन कुछ कांग्रेसी सदस्यों के द्वारा बिना मतलब हमारे ऊपर आरोपन हीं लगाये बने? उसी के ऊपर यह स्टोरी आघारत है। (ब्यवधान)

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, आपने कहा ऐसे जा भी मामले होते हैं उनमें आप अक्षरों को लिखते हैं लेकिन मैं पूछना चाहता हूँ यह जो श्री व आफ प्रिब्लेज है इसमें किसी मेम्बर के प्रिब्लेज का वीच किया गया है या हाउस के प्रिब्लेज का वीच किया गया है—यह मामला है क्या? इसमें सदन की कानूनीबाही को उल्लंघन नहीं किया गया है।

MR SPEAKER This is a reflection on the conduct of a member in a particular proceedings.

SHRI PILOO MODY: No.

SHRI ATAL BIHARI VAJPAYEE. No. I am sorry, you have not gone through it.

MR. SPEAKER: I have.

SHRI ATAL BIHARI VAJPAYEE: The conduct of Shri Unnikrishnan as a Member of the House has not been commented upon.

जो दो भ्रम अभी आपने पढ़े उनमें श्री उन्नीकृष्णन् का सदन में दिया गया भाषण कोई गलत रूप में उद्धृत नहीं किया गया है। पार्लियामेंट हाउस में बैठकर कुछ मन्त्र बह्यन्त्र करते हैं।

MR. SPEAKER: You had taken a decision in the House. While commenting on the decision, it is imputing motives on it. The Watch and Ward staff is also involved in it. It is commenting on those proceedings.

श्री अटल बिहारी वाजपेयी : यह वीच आफ प्रिब्लेज नहीं हो सकता।

MR SPEAKER: It is not in connection with what you said or they said.

श्री अटल बिहारी वाजपेयी : एक बात और याद रखिये उस दिन जो भी मामला हुआ उसके बारे में हमने बार बार कहा आप ने पुलिस को इजाजत दे दी। क वह उससे चिरह करे, आप की तरफ से कोई प्रवीरटोटव स्टेटमेंट नहीं हुआ। वह कौन था उस को किसने भेजा, उस का पास कैसे बना, वह किसी बडबन्त का हिस्सा था या नहीं।

MR SPEAKER: That has already been discussed in this House. There is no question of what was discussed in this House. This is a comment from outside.

श्री अटल बिहारी वाजपेयी क्या अक्षरार वासे कमेंट नहीं कर सकते?

MR SPEAKER: Yes, only a fair comment. When the Blitz case came, you also grumbled about it. If I apply a different standard here, I should have applied it in your case also.

SHRI PILOO MODY From the comments that Mr. Unnikrishnan made, at no point of his request I see any matter of privilege ever established or made. . .

MR. SPEAKER: That is why I have not given my consent.

SHRI PILOO MODY: May I finish, Sir?

The Members of this House have certain privileges in the performance of their duties as Members of Parliament. For a contempt of the privilege of the House itself, there are certain privileges of the House but I do not see any point being made that either the privilege of a Member has been violated in the performance of his duty as a Member of Parliament or the privilege of the House itself has been violated. Whatever happened in the House is a matter

of comment in the press. The press can say whatever they like about what happens in the House....

**MR. SPEAKER:** Within fair comments, within proper limits.

**SHRI PILOO MODY:** Most of the time they tell lies how the Congress Party is performing in any case.... (Interruptions). Does that become a matter of privilege? (Interruptions).

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): Sir, I would like to be enlightened on one thing.

Have you formulated the breach of privilege in this case?

What is that You want the Editor to give explanation. On what?

Then, I have written one letter to your goodself and another letter to the Leader of the House, the Prime Minister.

I have information which is really very alarming, that Mr. Ratan Chandra Gupta has been coming to the Gallery with a Pass signed by Mr. Dharam Bir Sinha on a previous day. In order to malign one faction of the Congress Party, the boy was sent in. This is a very serious matter. I have written to you....

**MR. SPEAKER:** I am not concerned with what you have written to me. I am now concerned with the matter which is before me as a privilege matter.

**SHRI DINESH CHANDRA GOSWAMI** (Gauhati): Sir, firstly, the paper is imputing that certain Members of this House made a conspiracy.... (Interruptions).

**AN HON. MEMBER:** How?

**SHRI DINESH CHANDRA GOSWAMI:** It has committed a breach of privilege of the Members. Second-

ly, the Watch & Ward staff is under you, Sir. The paper says that the Watch & Ward staff acted in collusion with the Members. So, it has committed a breach of privilege of the House. Thirdly, this House passed a Resolution and the paper has imputed that the House was influenced by the collusion of certain Members and the Watch & Ward staff. That has caused a breach of privilege of the House because it has imputed that the Resolution which this House passed was not a correct and proper Resolution but that it was passed by a conspiracy of certain Members in collusion with the Watch & Ward staff. I submit that, in this particular case, you should not refer it to the paper but should send it directly to the privileges Committee, because at least during the years that I have been here I have not seen a more glaring case or breach of privilege than this particular case.

**SHRI SAMAR GUHA** (Contai): I have already written a letter in this connection....

**MR. SPEAKER:** That is entirely a different matter....

**SHRI PILOO MODY:** Why do you not listen to him?

**MR. SPEAKER:** You are not there to issue directions to me. Why do you interrupt every time?

**SHRI PILOO MODY:** I am accusing you of interrupting. You never listen to any one.

**MR. SPEAKER:** Why should I unless I decide to do it?

**SHRI PILOO MODY:** Do you enjoy more privileges? (Interruptions).

**MR. SPEAKER:** Every time he gets up and gives directions and instructions to me.

Mr. Samar Guha.

**SHRI SAMAR GUHA:** I have shown a copy of the leaflet that I had collected to the Deputy Speaker. In the Central Hall and lobby most ugly things were spoken by some members of the House against one of the greatest sons of our country. I rushed to the lobby twice to know what was happening. The security men were asked various questions by some Members of Parliament, and this created a lot of confusion. I welcome it that it should go to the Privileges Committee. In an intriguing haste, the Minister of Parliamentary Affairs, without having any consultation whatsoever, although I approached him twice, with an intriguing haste he brought forward the Resolution and the Resolution was passed without telling us what actually had happened. After that Resolution, in succession two statements were read out by him about the incident. Therefore, I welcome it that it should go to the Privileges Committee. Devastating facts will come out. I want the conspiracy to be exposed and the country to know whether it was an attempt like Reichstag, whether it was as Reichstagtype of episode.

**SHRI JYOTIRMOY BOSU:** I am asking on the floor of the House to be kindly enlightened as to what has happened to the letters that I have written asking whether it is true or not that the boy was sent by one faction of the Congress to malign another faction of the Congress....  
(Interruption)

**MR. SPEAKER:** That has nothing to do with this privilege motion now before me.

**श्री एस० एम० बनर्जी :** अध्यक्ष जी, वह शब्द कैसे आया, किमने भेजा, इसके बारे में कुछ मुझे नहीं करना है, वह पुलिस जाने। मुझे सिर्फ यही करना है कि 1958, या 1959 में एक सामूची शब्द का प्रयोग बलिद्वज अखबार ने किया था। कपालानी की जगह कपालानी शब्द का प्रयोग किया था तो उसके बारे में भी प्रिविलेज मॉशन हुआ और बलिद्वज

अखबार के डीटर श्री करनजिया को रेप्रिजन्ड किया गया। तो मैं देखता हूँ कि अभी अभी हाउस इतना सेंसाटिव हो जाता है जैसे छुई हुई का पेड़ हो। दूसरी तरफ मैंने इस अखबार को पढ़ा है, मुझे इससे मतलब नहीं है है कि क्या लिखा है, लेकिन जिसने भी लिखा हो, चाहे एडीटर-इन-चीफ हो या कोई हो, यहाँ तक कहना कि यहाँ के सदस्य, हो सकता है कि कांग्रेस के सदस्यों से मुझे नाराजगी हो, झगड़ा हो। हो सकता है आपसे झगड़ा हो।

**श्री अटल बिहारी वाजपेयी :** क्या आप इस पर बहस का मौका देंगे।

**अध्यक्ष महोदय :** मैंने तो कहा था कि अगर बहस के भेज दिया जाय। आपने ही मजबूर किया।

**श्री अटल बिहारी वाजपेयी :** मुझे प्रार्थना नहीं है। बनर्जी साहब जो कुछ कहना चाहें कहें लेकिन और सदस्यों को भी बोलने का आप मौका दें।

**अध्यक्ष महोदय :** फिर इसको भेजने की क्या जरूरत है। यहाँ फैसला कर लेते हैं।

**श्री एस० एम० बनर्जी :** यह चीज जो लिखी गई है और जर्नलिज्म उन्हें करना है तो इस तरह से नहीं लिखना चाहिये था कि सिक्योरिटी स्टाफ ने काल्यून किया है (इंटररॉज) मैं नहीं समझता हूँ कि हमारे कोई भी प्रिविलेज रहें। बाहर का जो इंसान है उसके जो प्रिविलेज हैं वही हमारे होने चाहिए। रोज इस तरह से अखबार ले कर आ जायेंगे कि बाहर पुलिस वाले ने किसी को हाथ लगा दिया, बुरा भला कह दिया और प्रिविलेज हो गया तो इस तरह की चीजों को आप रोकिये। मैं नहीं चाहता हूँ कि हमारे कोई प्रिविलेज हो। बिल्कुल नहीं चाहता हूँ। जो आम नागरिकों को नहीं है वे मुझे भी नहीं है मैं इस तरह के प्रिविलेज के खिलाफ हूँ।

जो बीच जरनलिज्म हैं, जो यलो जरनलिज्म है उसकी भी मैं भर्त्सना करता हूँ। आप कम से कम पत्र लिखकार तो उनको भेजिये। आप पूछिये कि उनको क्या कहना है। अब सिक्यो-रिटी स्टाफ़ ने क्या कसूर किया कि उसको इसमें बसीटा गया ?

**अध्यक्ष महोदय :** मैं हैरान हूँ कि जब मੈम्बरों का सवाल होता है तो आम तौर पर कोई डिफेंस नहीं होता है। हमेशा यह होता है कि एजेंडम किया जाय। आगे इस पर भी बहस हो रही है।

**श्री एस० इम० बनर्जी :** एक में हो और एक में न हो यह ठीक नहीं है। सदस्यों के बारे में जो लिखा गया है वह वाकई में प्रिब्लेज है।

**श्री अटल बिहारी वाजपेयी :** यह जो घटना हुई है उसके मान दिन बाद यह अखबारों में चीज छरी है। इससे पहले भी कई अखबारों ने जो कुछ घटना हुई है उसके बारे में टिप्पणिया की है। अखबार इस मामले में बड़ी कठिनाई में काम कर रहे हैं क्योंकि सदन में जो कुछ हुआ और उस यूवक को एक मर्दाने की सजा दे दी गई, वह तो सब के सामने है लेकिन उसके पीछे की जा कथा है उसको भी आपको देखना पड़ेगा। आपने पुलिस को इजाजत दे दी है कि लड़के ने जो कुछ क्रिमिनल एक्ट किया है, उसकी वह जांच करे। उसमें से क्या निकला, उसको किसने भेजा था इस तरह की चीजों के बारे में जो आरोप लगाये जा रहे हैं वे गंभीर आरोप हैं। अखबार वाले इसके बारे में टिप्पणी कर रहे हैं। हमने माग की है कि पुलिस ने अगर कोई जांच की है तो उसके परिणामों से आप हम को परिचित कराएं और आप सदन में भी ब्यान दें और बताएं कि जांच का नतीजा क्या निकला है...

**अध्यक्ष महोदय :** वह इससे पैदा नहीं होता है।

**श्री अटल बिहारी वाजपेयी :** इसलिये पैदा होता है कि अगर कोई आर्थेटिक घोषणा

नहीं होगी तो अखबार वाले घटकलपच्चू करेगे, झंदाजे लगाएंगे।

**MR. SPEAKER:** The only question to be decided is: if we are going to allow such light and serious remarks about any member, to-day this may be about one member, tomorrow it may be about another one and then it will become the practice of the day and so we should take notice of this. It is not my case or your individual case, it is a case of all Members of Parliament. It is not depending upon this paper or that paper. It is a certain procedure that we have to follow in such cases. That is the reason why before I give my consent to this motion, I advised that we will take this up only when we send it to the paper for comments, saying 'The member has raised this and what are your comments?' When the comments come, then I will give my ruling on it. In spite of that, you went on insisting on it. Now, let me know whether it should be decided in the House.

**SHRI SAMAR GUHA:** Let it go to the Privileges Committee.

**MR. SPEAKER:** Before I do that, as a matter of practice, we send it to the paper for its comments and when the paper sends its comments, I will give my ruling on it.

**SHRI R. S. PANDEY (Rajanandgaon):** One small submission, Sir

**MR. SPEAKER:** No, please. The matter is over.

**SHRI R. S. PANDEY:** It is very unfortunate. Please give me an opportunity. Here, in this House, whoever shouts gets the opportunity.

**SHRI JYOTIRMOY BOSU:** You are under an obligation.

**MR. SPEAKER:** I am not under any obligation. The House took a certain decision and now it is for the House to keep it or reverse it.

**SHRI ATAL BIHARI VAJPAYEE:**  
You allowed the Police, criminal aspect of the case is there.

श्री राज-साहस्य पंडे - विधन 222 के अन्तर्गत यह मर्यादा का प्रश्न उठाया गया है। जहां सबन की मर्यादा का प्रश्न है वहां जरना। जब की मर्यादा का भी यह एक प्रश्न है। तुलनात्मक ढंग से मैं इसको देखना चाहता हूँ। पाठक और प्रार्थनाइकर अंगर यह विश्वास कर ले कि रतन चन्द्र मुक्त द्वारा घटित जो घटना यहां लायीं मैं हुई और जिस को लोगो ने देखा यदि वह सच है तो लोगो की मनः स्थिति यह होगी कि इससे तीन चार सदस्यो एड कम्पनी का हाथ है और वे इसमें इनवाल्ड है। सिक्वोरिटी वाली बात कनकाफट की गई है। वे लोग इसको करवाना चाहते हैं। अंगर यह मान लिखा जाता है तो इसका बुरा असर पड़ता है। अब अंगर आप अखबार को लिखेंगे तो वह माफी माग लेगा। जैसे ही आप लिखेंगे वह अपने माफी माग लेगा। मेरा इस वास्ते निवेदन है कि यदि आप इस तरह की रूलिंग देने की अपेक्षा सीधे इस प्रश्न को प्रिवलेज कमेटी के पास भेज दे तो ज्यादा अच्छा होगा। सबन की मर्यादा का यह प्रश्न है, कन-कॉन्सिडर स्टोर; का जो जाचन है मानवीय सदस्य के ऊपर, उसका प्रश्न है, जर्नलिज्म की मर्यादा का प्रश्न है। इस वास्ते इसको आप सीधे प्रिवलेज कमेटी में भेज दे (ब्यवधान)

अध्यक्ष महोदय : दोनों वाजपेयी एक उधर से और एक उधर से खड़े हो जाते हैं।

श्री शक्ति भवन (दक्षिण दिल्ली) मैंने अपने आपको वाजपेयी कहना ही छोड़ दिया है।

श्री अटल बिहारी वाजपेयी : आप वाजपेयी कहाने लायक नहीं रहे।

अध्यक्ष महोदय : यह वही बात हुई कि एक ने कहा कि ग्राम गधे नहीं खाते और दूसरे ने कहा कि गधे ही नहीं खाता।

It is a question of what we decide about it. Why should any Member get up every time?

I am not giving any finding on it to admit it or not to admit it. In due course, the practice is it will come to me and I will lay everything before the House.

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** Yesterday I wrote to you about the attack on a member of the political party. Some documents were wanted in that regard. I also addressed a telegram then and there I want to make a submission on that to you and to the House. I expect that the Home Minister will come with the information and apprise the House as to what he is going to do. In future it would be difficult for the functioning of the political parties, specially, the Leftist Parties

**MR. SPEAKER:** So far as it happens outside it is all right. If it is concerning any Member of this House, I shall definitely ask him.

**SHRI JYOTIRMOY BOSU:** I want to quote your observation, namely, that if I can send you the material ...

**MR. SPEAKER:** Is he a Member of your Party? This concerns the law and order of the State.

**SHRI JYOTIRMOY BOSU:** It is a question of functioning of political parties who are opposed to the ruling party. Why are they using the police force?

**MR. SPEAKER:** This concerns the law and order problem of the State. If that happens, that is the responsibility of the concerned State. It can take cognisance of it. The States have their Home Ministers. If it concerns the law and order of the States, they are the proper persons to take action. I am not allowing it.

**SHRI JYOTIRMOY BOSU:** Please hear me. I only want that the Home Minister should get the information and lay it before you.

**MR. SPEAKER:** Why should I ask him?

**SHRI JYOTIRMOY BOSU:** Why are you unkind towards us? It is a very serious matter.

**MR. SPEAKER:** This is a matter concerning the State.

**SHRI JYOTIRMOY BOSU:** We do not want him to intervene.

**MR. SPEAKER:** Will you please sit down? The Home Minister refuses to give information. He says that this is a matter concerning the law and order of the State. And so, he says he cannot give the information. Why do you not listen to me?

**SHRI DASARATHA DEB (Tripura East):** Sir, this is not a law and order problem alone. This concerns a political party which is opposing the ruling party and whose normal functioning is being prevented.

**MR. SPEAKER:** You are represented in the State Legislature. You can raise it there. So far as this thing is concerned, you cannot use the Parliament as a forum. He does not collect the information because he says that this concerns the law and order problem of the State. I am making this observation that I cannot ask him to give the information.

**SHRI JYOTIRMOY BASU:** You will kindly understand that the functioning of the political parties is the responsibility as per the Constitution. It is a breach of the Constitution.

**MR. SPEAKER:** This is not concerning the political party. This concerns an individual case. Some thing happens to an individual. It is a law and order problem of the State. It can be raised in the State Assembly and that is the proper forum.

Mr. Bosu, if you come out with this sort of thing, Parliament cannot function.

**SHRI JYOTIRMOY BOSU:** I shall produce before you 20 such instance.

**MR. SPEAKER:** The Home Minister says that it is the jurisdiction of the State. How can I force him over a matter with which he is not concerned.

**SHRI JYOTIRMOY BOSU:** You please only make this observation that it is the desire that the Home Minister should collect the information for the House. The House is anxious to know the actual facts; nothing more than that I want you to be impartial.

**SHRI B. V. NAIK (Kanara)**  
rose—

**MR. SPEAKER:** Please sit down. I have expressly told you that this is a matter concerning the law and order machinery of the State. It can be raised in the forum of the State Assembly. If anything happens to a Member of this Parliament, then it can come up here. Why do you want to raise this matter here?

**SHRI JYOTIRMOY BOSU:** All I want you to do is to say that the House is very much exercised over this matter.

**MR. SPEAKER:** Once I do it in this case I will have to do it in many other cases. I do not want to establish an unhealthy precedent.

**SHRI JYOTIRMOY BOSU:** Please, kindly reconsider this matter.

**MR. SPEAKER:** I will ask him again but I will not force him.

For Gods sake please have mercy on me. Have some dignity. Anybody is rising and drawing my voice also. Now, Papers to be laid.